

In the High Court of Judicature, Bombay.

Mon day, the 4th day of July 1864

SPECIAL APPEAL No. 85 OF 1864.

Krishna bin Dadas Ghurunt
of the Konkan District. - - - -

Appellant

(Original Plaintiff.)

versus

Kan Ghurunt bin Baba Ghurunt, deceased
his son and heir Gunia bin Kanoo-
Ghurunt and Musnia bin Phukira
of the Konkan District. - - - -

Respondents

(Original Defendants.)

Rs. 4-6-2.

The claim in the Original Suit was to redeem the share of
Plaintiff in 3 fields w^{ch} had been mortgaged

In Appeal No. 486 of 1861 the Acting Judge
of the District of the Concan at Vanda affirmed
the Decree of the Court of Appeal who decreed agst Plaintiff

A Special Appeal was preferred in the High Court on the ground that there
has been a substantial error in law in the investi-
-gation of the case ~~has been made~~ which has pro-
-duced error in the decision of the case on its
merits

merits in that the burden of proof to show the property in dispute was not divided has been thrown on the wrong party vizt. appellaut:

Acting

The Decree of the Assistant Judge
 Confirmed with costs.

4th July 1864.

Joseph Arnold
 J. C. Stewart

Bill of Costs

By the Appellant

In the District

In the Moonieff Court (including V. Fee) — 4. 8. 1.
 D^o Judge's Court — 2. 14. 1. 7. 6. 2.

In this Court

Stamp for memo: of special app^t — 1. 0. 0.
 Stamps for Copies of decree & Judg^t — 3. 8. 0.
 Stamp for Vukalutuanua — 2. 0. 0.
 Patta for Proceps and Postage — 1. 5. 0.
 Sectioner's Fee — 1. 3. 0.
 Vukiel's Fee — " 2. 1. 0. 9. 2. 1.
Supper 16. 8. 3.

By the Respondents

In the District

In the Moonieff's Court — 4. 8. 1. ✓
 D^o Judge's Court — 1. 2. 1. ✓
5. 10. 2.
 Camad over $\frac{1}{2}$ — 5. 10. 2 ✓

Brought over Rs 5:10:2

In this Court

Stamp for Vukalutnama 2 " 4 ✓

Vukel's Fee, " 21. ✓
2, 21.

Pupees 7.12.3



Chynn
Acting Registrar

Chynn

Sealer

The 4th day of July 1864.